

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 197/MP/2016**

Subject : Petition seeking requirement of revenue in relation of pension and gratuity contribution for the control period 1.4.2014 to 31.3.2019 in respect of employees of all the generating stations, transmission activities etc. including the retired personnel.

Date of Hearing : 21.8.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : WBSEDCL and others

Parties present : Shri M.G. Ramachandran, Advocate, DVC  
Ms. Ranjitha Ramachandran, Advocate, DVC  
Shri Shubham Arya, Advocate, DVC  
Shri P. Bhattacharya, DVC  
Shri Sumit Mangain, Advocate, DVPCA

**Record of Proceedings**

Learned proxy counsel for the Respondent, DVPCA prayed for adjournment on the ground of the non-availability of the arguing counsel in the matter.

2. On a specific query by the Commission as to whether any appeal has been filed against the order of the Commission on this issue, the learned counsel for the Petitioner clarified that the Petitioner has filed appeal on this issue before APTEL and the same is pending.
3. Based on the submissions of the parties, the Commission adjourned the hearing. The Commission directed the parties to complete pleadings in the matter.
4. Matter shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

